

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).12120/2005

(From the judgement and order dated 09/05/2005 in AFO No. 90/2000 of The HIGH COURT OF GUJARAT AT AHMEDABAD)

BHAVNESH MOHANLAL AMIN AND ANR.

Petitioner(s)

VERSUS

NIRMA CHEMICALS WORKS AND ANR.

Respondent(s)

(With prayer for interim relief )

Date: 13/07/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

HON'BLE MR. JUSTICE C.K.THAKKER

For Petitioner(s)

Mr. Maninder Singh, Adv.

Mrs. Pratibha M. Singh, Adv.

Mr. Angad Mirdha, Adv.

Mr. Saurabh Mishra, Adv.

For Respondent(s)

Mr. Dushyant A. Dave, Sr. Adv.

Mr. Y.J. Trivedi, Adv.

Mr. Ramesh Singh, Adv.

Mr. P. Venugopal, Adv.

Mr. P.S.Sudheer, Adv. for

M/S. K.J. John & Co.

UPON hearing counsel the Court made the following

O R D E R

As it is felt that the matter deserves hearing at an early date, post the matter next month for final hearing on a miscellaneous day.

Interim order to continue until further orders.

Liberty to file additional affidavit/additional documents within two weeks.

Response thereto, if any, be filed within two weeks thereafter.

Bhardwaj)

(Meenu Sethi)

(Pushap Lata

aster

Court Master

Court M